

**BEFORE THE NATIONAL COMPANY TRIBUNAL, MUMBAI BENCH,
MUMBAI**

T.C.P. NO. 848/I&BP/NCLT/MB/MAH/2017

CORAM:

SHRI M. K. SHRAWAT
MEMBER (JUDICIAL)

An Application by Operational Creditor to Initiate Insolvency Resolution Process under THE CODE.

Pratibha Texfine Industries,
Flat No. 406, 'B' Wing, 4th Floor,
Tilak Road, Opp. HDFC Bank,
Dombivali (E) – 421 204.

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Applicant/Petitioner.

Versus

J.J. Fabrics Private Limited,
102, Hill Queen Apartment,
Bhavani Nagar, Marol Maroshi Road,
Andheri (E), Mumbai - 400 069.

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Opponent/Respondent.

PRESENT ON BEHALF OF THE PARTIES:

FOR THE PETITIONER

Ms. Sonali Terkar Advocate for the Petitioner present.

None for the Respondents.

ORDER

Pronounced on: 30.06.2017

1. The Petitioner/Creditor in person along with the Learned Representative for the Petitioner is present.
2. A Praecipe dated 30.06.2017 is placed on record with a prayer to allow the "Withdrawal of the Petition"

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3. On the Order Sheet dated 30.06.2017 the Learned Representative for the Petitioner has stated as under :
"On the instruction of my client (Petitioner) I am seeking permission to withdraw this matter. Kindly allow the same. For this act of kindness the Petitioner shall ever remain grateful."
4. Since the Petitioner suo motu seeking permission to withdraw the Petition on the ground that 7 Post Dated Cheques have been issued to the amount totalling Rs. 7,20,527/-, therefore it is requested to allow to withdraw the Petition. Granted.
4. This matter is disposed of as withdrawn. Consigned to Records.

Sd/-

M.K. Shrawat
Member (Judicial)

Dated: 30.06.2017